



**KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
FIFTH SESSION**

**THE KARNATAKA LAND REFORMS AND CERTAIN OTHER LAW  
(AMENDMENT) BILL, 2014.  
(L.A. Bill No. 64 of 2014)**

A Bill further to amend the Karnataka Land Reforms Act, 1961 and Karnataka Land Revenue Act, 1964.

Whereas it is expedient further to amend the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) and the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the sixty fifth year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Karnataka Land Reforms and certain other law (Amendment) Act, 2014.

(2) It shall come into force at once.

**2. Amendment of Karnataka Act 10 of 1962.**- In the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) in section 109, in sub-section (1), in clause (i), the following explanation shall be inserted at the end, namely:-

**"Explanation.**- "Industrial development" includes mining of minor minerals, whether specified or non-specified, and stone crushing activity under the Karnataka Regulation of Stone Crushers Act, 2011 (Karnataka Act 8 of 2012)."

**3. Amendment of Karnataka Act 12 of 1964.**- In the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), in section 95,-

(i) in sub-section (8), for the word "fees", the word "fine" shall be substituted;

(ii) after sub-section (8), the following shall be inserted, namely:-

"(9) whenever any occupant of land assessed or held for purpose of agriculture wishes to divert such land or any part thereof, for the purpose of quarrying of minor minerals, whether specified or non specified in accordance with the rules governing quarrying of minor minerals or stone crushing activity under the Karnataka regulation of stone crushers Act, 2011 (Karnataka Act 8 of 2012) shall make an application along with the fine applicable to the Deputy Commissioner for diversion of such land. On such application, the permission for diversion of such land shall be deemed to have been granted subject to obtaining lease or licence or working permission under the said enactments."

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary,-

- (1) to amend section 109 of the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) to insert an explanation relating to "Industrial development" in sub section (1) of the said section to provide for inclusion of mining of minor minerals whether specified or non-specified and stone crushing activity for providing exemption under the said section.
- (2) to amend section 95 of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), to simplify or minimize the time required for diversion of land subject to obtaining the permission for the purpose of quarrying of Minor Mineral or stone Crushing activity, under the relevant law for the time being in force.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**V. SRINIVASA PRASAD**

Minister for Revenue

**P. OMPRAKASHA**

Secretary

Karnataka Legislative Assembly

**ANNEXURE****EXTRACT FROM THE KARNATAKA LAND REFORMS ACT, 1961  
(KARNATAKA ACT 10 OF 1962)****XX****XX****XX**

**109. Certain lands to be exempt from certain provisions.**—(1) Subject to such rules as may be prescribed and the provisions of the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963), the State Government may, by notification, exempt, any land in any area from the provisions of sections 63, 79A, 79B or 80 to be used for,—

(i) industrial development, the extent of which shall not exceed twenty units;

**XX****XX****XX****EXTRACT FROM THE KARNATAKA LAND REVENUE ACT, 1964  
(KARNATAKA ACT 12 OF 1964)****95. Uses of agricultural land and the procedure for use of agricultural land for other purpose.**— **XX** **XX**

(8) The permission for diversion of agricultural land for industrial development, educational institutions, Places of worship a Housing Project approved by the State Government, or for purpose of Horticulture under this section shall be deemed to have been granted when permission for purchase of agricultural land is accorded under section 109 of the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) for industrial development, educational institutions, Places of worship, a Housing Project approved by the State Government, or for purpose of Horticulture as the case may be subject to the payment of fees as may be prescribed.

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